

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3000/2009

(From the judgement and order dated 07/01/2009 in CRLR No. 1312/2007 of The HIGH COURT OF M.P AT JABALPUR)

LALA @ MAHESH Petitioner(s)

VERSUS

STATE OF M.P. Respondent(s)

(With appln(s) for exemption from filing O.T.,bail,stay)

Date: 11/09/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s) Ms. Sangeeta Singh, Adv. for
Mr. Merusagar Samantaray,Adv.

For Respondent(s) Ms. Vibha Datta Makhija,Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.
The Appeal is allowed in terms of the signed order.

(Parveen Kr. Chawla) (Indu Satija)
Court Master Court Master
[Signed Order is placed on the File]
IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.1759 OF 2009
(Arising out of S.L.P.(Crl.) No.3000 of 2009)

Lala @ Mahesh ..Appellant

versus

State of M.P. ..Respondent

O R D E R

Leave granted.

Heard learned counsel for the parties.

On the facts of the case, we are of the opinion that

the ends of justice would be served if the appellant's

sentence is reduced to the period already undergone by him.

Accordingly, while upholding his conviction, we reduce the sentence to the period already undergone. By an interim order of this Court dated 29th May, 2009, the appellant was directed to be released on interim bail to the satisfaction of the trial Court. His bail bonds shall stand discharged.

The Appeal is allowed accordingly.

.....J.
[MARKANDEY KATJU]

NEW DELHI;
SEPTEMBER 11, 2009.

.....J.
[ASOK KUMAR GANGULY]